

ad-hoc Committees and their dates of appointment are:— ;

1. *Ad hoc* Committee on Homoeopathy, December, 1952.
2. Family Planning Research and Programme Committee, 6th May, 1953.
3. Committee for Drafting Model Public Health Act, 6th October, 1953.
4. Committee to review conditions of services of Nursing Profession. 19th May, 1954.
5. Committee for the Control of Leprosy. 19th May, 1954.
6. Family Planning Grants Committee. 28th May, 1954.
7. *Ad hoc* Body of Local Self Government Ministers. 27th June, 1954.

(ii) *Ad hoc* Committee on Homoeopathy resubmitted its final report on the 14th September, 1953.

(iii) Committees mentioned at 2 to 7 in (a) (i) above are still functioning. Of these, the Family Planning Research and Programme Committee and Family Planning Grants Committee, are submitting reports from time to time. The Committee for Drafting Model Public Health Act, is expected to complete its work by the end of February, 1955. The Committee to review the conditions of service of the Nursing Profession and the Committee for the Control of Leprosy have been asked to submit reports within a period of six months. The *Ad hoc* Body of Local Self Government Ministers will meet as and when necessary.

(b) *Ad hoc* Committee on Homoeopathy.

ABOLITION OF SPLIT DUTY IN P. & T. DEPARTMENT

724. **Shri Ramananda Das:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that Government had accepted the recommendation of the Expert Committee of

the Posts and Telegraphs Department regarding the abolition of split duty as far as practicable;

(b) if so, whether it is a fact that this recommendation is not being implemented in so far as the R.M.S. Division, Burdwan is concerned; and

(c) if so, the reasons therefor?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) The recommendation of the P. & T. Expert Committee was that Split Duty should be "avoided" as far as possible and limited to the absolute minimum and this recommendation was accepted.

(b) and (c). The above recommendation is being followed in respect of Burdwan R.M.S. Office also. It is not possible to avoid split duty altogether consistent with the work required to be done by this office.

MANGANESE MINE WORKERS

725. **Shri N. A. Borkar:** Will the Minister of Labour be pleased to state whether it is a fact that Government have decided to appoint a special Tribunal at Nagpur to decide the retrenchment issue of the Manganese Mine workers in Madhya Pradesh?

The Deputy Minister of Labour (Shri Abid Ali): No.

RAILWAY WATCH AND WARD STAFF

726. **Shri N. A. Borkar:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway authorities recruited Watch and Ward Staff in the State of Madhya Pradesh during the period of 1952-53 directly without consulting the Employment Exchanges of the State;

(b) if so, the reasons therefor; and

(c) whether it is a fact that no Scheduled Castes candidate was appointed in the said service during the said period?